



**LEGISLATIVE ASSEMBLY  
NATIONAL CAPITAL TERRITORY OF DELHI  
OLD SECRETARIAT, DELHI 110 054  
SESSION REVIEW  
EIGHTH SESSION (22.02.2019 to 28.02.2019)**

**SUMMONS**

Summons for the Eighth Session of the Sixth Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 06.02.2019.

**DURATION OF THE SESSION**

The Eighth Session (Budget Session) of the Sixth Assembly commenced on 22 February, 2019 and was adjourned SINE-DIE by the Hon'ble Speaker on 28.02.2019 after holding six sittings for 16 Hours & 17 Mins. The sittings were held on 22.02.2019, 23.02.2019, 25.02.2019, 26.02.2019, 27.02.2019 & 28.02.2019.

The Business conducted by the House during the Eighth Session is summarized below.

**MOTION OF THANKS**

The Hon'ble Lieutenant Governor addressed the House on 22 February 2019. Hon'ble Minister Shri Gopal Rai, moved the Motion of Thanks on 22.02.2019 as under:

“That this House expresses its gratitude to Hon'ble Lieutenant Governor for his address delivered to the Assembly on 22 February 2019”.

06 Members participated in the discussion on the Motion of Thanks and the Hon'ble Deputy Chief Minister replied to the discussion.

The Motion of Thanks was put to vote and adopted by voice vote on 23 February 2019.

**HOMAGE**

The House paid homage to the following:

1. 40 CRPF martyrs who died in the terrorist attack in Pulwama, Jammu & Kashmir on 14 February 2019 and subsequent military operation in which 02 Majors, 03 Army Personnel and 01 Police Personnel were killed on 16 February 2019 & 18 February 2019.

2. 17 People who died in a Fire accident in a Hotel at Karol Bagh, Delhi on 12 February 2019.
3. Sh. Aman Thakur, DSP of Jammu & Kashmir Police and Sh. Sombir, Havaldar of Indian Army who laid down their lives in an anti-terrorist operation in Kulgam District of Jammu & Kashmir on 24 February 2019.
4. 143 persons who died in Assam after consuming illicit liquor.
5. 06 Air Force officers & 01 civilian who died in MI-17 Helicopter crash incident at Budgam in Jammu & Kashmir on 27 February 2019. The House observed silence of two minutes as a mark of respect for the departed souls.

### **ECONOMIC SURVEY**

The Hon'ble Deputy Chief Minister presented the Economic Survey of Delhi (2018-19) on 23<sup>rd</sup> February, 2019.

### **ANNUAL BUDGET (2018-19)**

The Hon'ble Deputy Chief Minister presented the Annual Budget for the year 2019-2020 on 26 February 2016. The discussion on the Budget was held on 27<sup>th</sup> February 2019 and 28<sup>th</sup> February 2019. 14 Members participated in the discussion. The Hon'ble Chief Minister also expressed his views on the budget. The budget was passed on 28<sup>th</sup> February 2019.

### **QUESTIONS**

A total of 349 notices of Questions were received during the Session for the Question Hour scheduled for 03 days. Out of these 60 Notices of Starred Questions and 225 Notices of Unstarred Questions were admitted.

38 Starred Questions and 62 Supplementary Questions were asked and replies to the same were provided by the concerned Ministers in the House.

Replies to 15 Unstarred Questions were not provided by some Departments on the pretext of them being 'reserved' subjects. This matter of non-furnishing of replies was subsequently referred to the Committee of Privileges vide Ruling by the Chair on 25.02.2019.

### **MATTER RAISED BY MEMBERS**

**Special Mention (Under Rule 280):** 74 Notices for Special Mention were received for the Session. 41 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

**Short Duration Discussions (Rule 55):** On 23 February 2019, Ms. Bhavna Gaur initiated Short Duration Discussion on 'Full Statehood to Delhi.' 08 Members including Hon'ble Minister of Development, Hon'ble Leader of Opposition, participated in the discussion. Hon'ble Chief Minister replied to the discussion.

## **RESOLUTIONS**

*Sh. Nitin Tyagi moved the following Resolution with the leave of the House on 23 February, 2019 during Short Duration Discussion on 'Full Statehood to Delhi.' under Rule 55:*

*"This House resolves the following: In keeping with the decades-old demand of the residents of National Capital Territory of Delhi for a better quality of life commensurate with their contribution to the country's economy, which have been strongly and unambiguously reflected in the views expressed by Hon'ble Members of this august House, the Ministry of Home Affairs, Government of India, must take all necessary legal and legislative steps to declare NCT of Delhi a full-fledged state without any further delay; This House notes with extreme disappointment that successive Central Governments have without any valid justification attempted to undermine the basic rights of the people of Delhi by denying them statehood; People of Delhi can no longer be kept at the mercy of a Central Government appointed Lieutenant Governor, who has no accountability towards the public and enjoys absolute power without any responsibility; Elected representatives are directly accountable to the voters and are rightly questioned by the people on issues affecting their daily lives and developmental issues. It is, therefore, beyond any legal and reasonable understanding how a politically nominated LG be the super-boss of a democratically elected Council of Ministers which is collectively responsible to the Legislative Assembly; Ever since 1952 and then later in 1993, when the Legislative Assembly was set-up in its present form for NCT of Delhi, every single elected Delhi government has strongly demanded statehood in order to be able to fulfill the aspirations of the people; In 2003, the then Hon'ble Deputy Prime Minister and Home Minister Mr LK Advani had on 18th August 2003 presented the Constitution Amendment Bill and the Bill for statehood of Delhi in the Lok Sabha; The Parliamentary Standing Committee on Home Affairs, headed by the then Chairman Mr Pranab Mukherjee in its 106th Report tabled in Parliament in December 2003 had strongly endorsed the Bill. Unfortunately, however, due to dissolution of the Lok Sabha a few months*

*later, the Bill lapsed. Strangely, no attempt was made to revive the Bill after that despite the same party having been in power at the Centre and in Delhi for 10 years since 2004; This House is of the view that now since almost 16 years have passed since the previous Delhi Statehood Bill was presented in Parliament and there were some shortcomings in that Bill, therefore the MHA must consult the elected government to be on the same page about the fresh draft Bill; This House resolves that the NDMC area in Delhi, which is governed by the NDMC Act be kept under the exclusive control of the Central government and the rest of NCT of Delhi be declared a full-fledged state; Therefore, the people of Delhi will not tolerate any further unjustified delay in granting them their rights, which have been denied for decades despite promises having been made by all political parties repeatedly in their election campaigns; This House strongly demands that the MHA must place the feelings of the people of Delhi before both Houses of Parliament in the form of a Constitution Amendment Bill to grant full statehood for Delhi.”*

*The Resolution moved by Shri Niting Tyagi was put to vote and adopted by voice vote.*

#### **CONGRATULATORY MOTION**

1. The House Congratulated the Indian Air Force for destroying Terrorist Camps by conducting Air Strike across LOC of Jammu & Kashmir Border on 26 February 2019. The House expressed appreciation by giving a standing ovation.
2. The Chair expressed appreciation for Shri Manish Sisodia, Hon'ble Deputy Chief Minister for allocating Budget of Rs. 20 crore for automation of Delhi Legislative Assembly and Rs. 14.50 Crore for Delhi Assembly Research Centre (DARC). He stated that both project will help the Hon'ble Members to discharge their constitutional duties more efficiently and establish Delhi Legislative Assembly as a Model Green Legislative Assembly.
3. Ms. Rakhi Birla, Hon'ble Deputy Speaker congratulated the Cabinet on inauguration of Automatic Cleaning Machines for Sewers/Sewage & Drainage systems and their deployment in Delhi.

## **STATUS REPORT OF OUTCOME BUDGET**

Shri Manish Sisodia, Hon'ble Deputy Chief Minister presented the Status Report of Outcome Budget 2018-19 (upto 31<sup>st</sup> December 2018) on 25 February, 2019.

### **RULING BY THE CHAIR**

1. On 25<sup>th</sup> February 2019, The Chair stated that replies to certain Questions had not been received from Some Departments inspite of the direction of the Hon'ble Ministers. He reiterated that these stand referred to the Committee of Privileges. The Chair further stated that Hon'ble Minister of Law had also informed that the Revenue Department had refused to submit information regarding some Questions. He stated that the power to admit or disallow a Question lies with the Speaker alone. He also directed the Committee of Privileges to examine these issues on priority

### **COMMITTEE REPORTS**

1. Ms. Rakhi Birla, Hon'ble Deputy Speaker presented the Third Report of Business Advisory Committee on 22 February 2019. The House adopted the Report on 23<sup>th</sup> February, 2019.
2. Ms. Bhavna Gaur, Hon'ble MLA presented the First Report of the House Committee on Municipal Corporations in Delhi on 25<sup>th</sup> February, 2019. The House adopted the Report on 27<sup>th</sup> February, 2019.
3. Shri Som Dutt, Hon'ble MLA Presented the First Report of General Purposes Committee on 25<sup>th</sup> February, 2019. The House adopted the Report on 27<sup>th</sup> February, 2019.
4. Shri Ajay Dutt, Hon'ble MLA presented the First Report of the Committee on Papers Laid on the Table on 25<sup>th</sup> February 2019. The House adopted the Report on 27<sup>th</sup> February, 2019.

## **PAPERS LAID**

Eight papers were laid on the Table of the House by Hon'ble Ministers during the Session as follows:

- (i) Annual Report of Delhi Transco Limited for the year 2016-17,
- (ii) Annual Account of Delhi Electricity Regulatory Commission for the year 2017-18.
- (iii) Annual Report of Delhi Metro Rail Corporation (DMRC) for the year 2017-18.
- (iv) Annual Audit Report of Delhi Transport Corporations for the year 2016-17.
- (v) Profit & Loss Account and Balance Sheet of Delhi Transport Corporation for the year ending 31<sup>st</sup> March 2017.
- (vi) Review for the Audit Report and Annual Accounts of Delhi Transport Corporation for the year 2016-17.
- (vii) Annual Report of Delhi Co-operative Housing Finance Corporation Ltd. For the year 2017-18.
- (viii) Notification dated 27.12.2018 regarding the Delhi Rights of Person with Disabilities Rules, 2018.

## **LEGISLATION**

The Appropriation (No.1) Bill, 2019 and Appropriation (No.2) Bill, 2019 were passed during the Session by voice vote.

## **ELECTION TO FINANCIAL COMMITTEES**

09 nominations were received each for the three Financial Committees namely Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings for the year 2019-20 in accordance with Rule 192(2), Rule 194(2) and Rule 196(2) respectively of the Rules of Procedure and Conduct of Business in the Legislative Assembly. All these 09 Members each, who had filed Nomination for the respective Committee, were elected unopposed.

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